# CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

## OA No. 339 of 1996

Tuesday, this the 11th day of June, 1996

#### CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

U. Ayyadurai,
S/o Late A. Udayar
Divisional Electrical Engineer/Works,
Southern Railway, Palghat
Permanent Address:
No.17, Venkateswara Street
East Tambaram, Madras-59

Applicant

By Advocate Mr. KM Anthru for Mr. TC Govindaswamy

#### Versus

- 1. Union of India through the Secretary to the Government of India, Ministry of Railways, Rail Bhavan, New Delhi.
- The Railway Board
  Rail Bhavan,
  New Delhi,
  Through its Chairman.
- 3. Sri K.L. Dua,
  Deputy Secretary II,
  (Establishment),
  Railway Board, Rail Bhavan,
  New Delhi.
- 4. The General Manager,
  Southern Railway,
  Headquarters Office,
  Park Town PO, Madras-3

y

Respondents

By Advocate Mrs Sumathi Dandapani (for R1, R2 & R4)

The application having been heard on 11th June, 1996, the Tribunal on the same day delivered the following:

#### ORDER

### CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

Applicant challenges Annexure A-I order of the Railway Board on the ground that it is not supported by reasons.

2. During the course of the hearing, learned Counsel for respondent Railways submitted that permission may be granted to

pass a speaking order in place of Annexure A-I. We grant permission to pass a fresh order and quash Annexure A-1 to enable the authority to pass a speaking order.

3. Application is disposed of as aforesaid. Parties will suffer their costs.

Dated the 11th June, 1996

PV VENKATAKRIŠHNAN ADMINISTRATIVE MEMBER

CHETTUR SANKARAN NAIR(J) VICE CHAIRMAN

ak/11.6

# LIST OF ANNEXURE

1. Annexure A1: A true photo copy of the penalty order bearing No.E(o) I=94/PU-2/87 of 28.2.96 issued by the third respondent.

• • • •